

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 541 of 2012

Akhilesh Singh Petitioner
Versus
The State of Jharkhand and Anr. Opp. Parties

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. D.K. Chakraverty, Advocate
For the Opp. Party : Mr. Mukesh Kumar Dubey, Advocate

Through Video Conferencing

06/17.04.2021

1. Learned counsel for the petitioner Mr. D.K. Chakraverty is present.
2. It has been reported by the State by filing an affidavit in this case that the petitioner has expired on 17.04.2019 and death certificate has been annexed along with the affidavit.
3. Learned counsel appearing on behalf of the petitioner has submitted that he has not received any instruction from the legal heirs of the petitioner and it appears that they are not interested.
4. Learned counsel appearing on behalf of the opposite party No. 2 Mr. Mukesh Kumar Dubey has submitted that earlier the counsel appearing for the opposite party No. 2 was Mr. Subodh Kumar Dubey, who has now joined the State and he has received instruction to enter appearance on behalf of opposite party No. 2. Learned counsel submits that he has also taken instruction that opposite party No. 2 has expressed that he is not interested in any money arising out of bouncing of the cheque. Learned counsel submits that matter may be adjourned to enable him to file appropriate affidavit to that effect.
5. Considering the submissions made, matter is adjourned and is directed to be posted on 30.04.2021 under the same heading to be taken up as a first case at 10 :30 A.M.
6. The affidavit should be filed latest by 27.04.2021 both in hard copy as well as in soft copy.

(Anubha Rawat Choudhary, J.)